

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 21st day of March, 2001

Original Application No. 286 of 1993

CORAM :-

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Hon'ble Mr. S. Biswas, A.M.

Hemant Kumar Pathak S/o Shri HP Pathak,
Working as Khalasi under CTFO(C) N. Railway,
Allahabad, R/o 10, Bakshi Khurd, Daraganj,
Allahabad.

(Sri MK Upadhyaya, Advocate)

..... Applicant

Versus

1. Union of India through Chief Electrical Engineer(C) Northern Railway, Kashmiri Gate, New Delhi.
2. Sr. Electrical Engineer(C), Northern Railway Allahabad.
3. Railway Board through its Director, Ministry of Railways, New Delhi.
4. Shri Bhagwan Sharma S/o Shri Sukhpal, MCC Ad Hoc Working under CTFO(Constr), N.Railway, Allahabad.

(Sri AK Gaur, Advocate)

..... Respondents

O R D E R (O_r_a_1)

By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

The grievance raised by this application under Section 19 of the Administrative Tribunals Act, 1985 is that though the applicant was screened on 28-2-1984 for regular absorption as Group 'D' employee and was regularised on 29-4-1991, he has not been granted promotion though several persons junior to him were promoted. The applicant has named Sri Sukh Lal Sharma and Sri Ashok Kumar, who have been given promotion ignoring the petitioner though he is senior. It appears from the perusal of the documents that about the working of the applicant report was sought on 31-5-1991 and his working was reported to be satisfactory on 24-6-1991. However, thereafter no action was taken. The applicant filed a detailed

representation in November, 1992 before respondent no.1, General Manager(Grievances), Northern Railway, Baroda House, New Delhi, but as no heed was given to his representation, some enquiry was made by the applicant on the representation, but no orders were passed or communicated to the applicant. After considering the facts and circumstances of the case, in our opinion, it is a fit case in which the applicant may be given liberty to file a fresh representation before the D.R.M. Northern Railway Allahabad with regard to his grievances. The representation shall be filed by the applicant within a month. The representation if so filed shall be considered and decided by a reasoned order within three months from the date of its receipt ^{or of this order}. There shall be no order as to costs.

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Member (A)

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Vice Chairman

Dube/